

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

**WEST ZONAL BENCH**

**Excise Appeal No. 87229 of 2013**

(Arising out of Order-in-Appeal No. PII/RP/51/2013 dated 21.02.2013  
passed by the Commissioner of Central Excise (Appeals), Pune II)

**M/s. Walchandnagar Indl. Ltd. ....Appellant**  
**At post Walchandnagar Ltd.**  
**Indapurpune**

**Vs.**

**Commissioner of Customs, Excise & Service ....Respondent**  
**Tax, Pune III**  
**ICE House,**

**APPEARANCE:**

None for the appellant  
Shri Deepak Bhilegaonkar, AC (AR) for the respondent

**CORAM: Hon'ble Mr C J Mathew, Member (Technical)**  
**Hon'ble Mr Ajay Sharma, Member (Judicial)**

**FINAL ORDER No: A/85989/2023**

DATE OF HEARING: 21-06-2023  
DATE OF DECISION : 21-06-2023

**Per: Coram**

None appeared for appellant.

2. Learned Authorised Representative submitted that appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019 and that final discharge certificate has been issued by the competent authority.

3. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

**(Ajay Sharma)**  
**Member (Judicial)**

**(C J Mathew)**  
**Member (Technical)**

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